

B.M.Nayakr Applicant
Versus
UOI & Ors. Respondents

Order dated 18TH August, 2009.

C O R A M
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (ADMN.)

By producing copy of the Office Order No.PF-158/09/6/610-17 dated 12.08.2009, it has been brought to the notice of the Tribunal by the Learned Senior Standing Counsel Mr. U.B.Mohapatra that meanwhile the order of transfer which is under challenge in this OA has been kept in abeyance upto 30.04.2010 and as such, he has prayed this OA may be dismissed as infructuous.

Heard Mr. Mohapatra, Learned Senior Standing Counsel for the Respondents and Mr.K.C.Kanungo, Learned Counsel for the Applicant on whom a copy of the order dated 12.08.2009 has been served.

As the order of transfer impugned in this OA has already been kept in abeyance by the order dated 12.08.2009 ~~this~~ OA there remains nothing further to be adjudicated in the matter. Hence, this OA is dismissed as infructuous. However, as prayed for by the Learned Counsel for the Applicant liberty is given to agitate his grievance if so advised.
desires.


Member(Admn.)